

Shri Kanungo: As it is, we are unable to meet the entire demand for export as it has developed. In any case, in the answer, we have said that there is a committee working on the marketing scheme, particularly for exports. As far as ceilings etc. are concerned, I suppose the State Governments have got the absolute right under the Constitution to decide what they think is right.

Shri Basappa: May I know whether even the Kerala Government have not put any ceiling, and also whether the Planning Commission is not very much in favour of putting ceilings?

Shri Kanungo: As far as I remember, the Planning Commission have offered advice that ceilings on land should not be put for plantation crops including coffee.

Shri Ramanathan Chettiar: May I know the members of the expert committee, and the terms of reference?

Shri Kanungo: The terms of reference are rather long; they are to suggest more efficient methods of marketing. The members are: Mr. A. N. Sattanathan, Mr. Radcliffe, Mr. Ramaswamy and Mr. Srinivasan.

Shri Tangamani: In view of the demand in the internal market and also of the necessity for exporting it may I know whether Government will consider the question of increasing the acreage under coffee?

Shri Kanungo: Yes, there is a very elaborate scheme for helping in the re-plantation and increase of the acreage under coffee, and it has been operating satisfactorily for the last two years.

Shri Punnoose: May I know whether there is any restriction with regard to the cultivation of chickory and its marketing inside the country?

Shri Kanungo: Marketing is not controlled. Import of Chickory is controlled, of course, on the basis of the exchange availability.

Mr. Speaker: All that the hon. Member wants to know is whether there is any prohibition against the production of chickory inside the country.

Shri Kanungo: There is no prohibition.

Shri Punnoose: Are Government aware that certain European planters are banning their workers from cultivating this chickory?

Shri Kanungo: We have no information about it, but then anyone can grow chickory as he likes. There is no prohibition here in our country.

Shri Jinachandran: Is it not a fact that by mixing of chickory with coffee, coffee loses its taste?

Shri Kanungo: There are two opinions about it. As a matter of fact, French coffee which is relished by many people requires an admixture of chickory.

Shri Basappa: May I know whether Government are trying to put a control on new planting and re-planting of coffee plantations, and whether sufficient arrangements have been made for that?

Shri Kanungo: There is no control. In fact, I have said that very attractive inducements are given for re-planting and extension of planting.

Shri Shankaraiya: May I know whether in view of the shortage of coffee, any experiment has been carried out to make use of coffee husk and use it for coffee?

Shri Kanungo: Coffee husk is not necessary; any experimentation with coffee husk for drinking is not necessary.

Export of Woollen Cloth

*922. **Shri Sadhu Ram:** Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of woollen cloth exported to other countries during the year 1957-58;

(b) whether Government are taking any steps to increase its exports; and

(c) if so, the nature thereof?

The Minister of Commerce (Shri Kanungo): (a) 122,804 yards.

(b) Yes, Sir.

(c) As an incentive to export promotion special licences for import of raw materials are granted to manufacturers/exporters against exports of woollen cloth.

Wage Boards for Industries

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*926. { **Shri T. B. Vittal Rao:**
Shri Tangamani:
Shri Mahanty:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 16 on the 11th August, 1958 and state the reasons for not setting up of Wage Boards for the other major industries?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): For three major industries Wage Boards have already been set up. The circumstances of each industry have to be considered before Wage Boards are set up for them.

Shri Tangamani: May I know whether there was a proposal to set up wage boards for jute, iron and steel, engineering goods, and plantations, and whether Government are now re-considering the original proposal?

Shri L. N. Mishra: There has been a proposal. As a matter of fact, the Fifteenth Labour Conference has considered this matter, and some committees were also appointed for the respective industries; the case of each industry has to be considered on its own merits, and Government are considering it.

Shri Tangamani: It was stated that wage boards had been set up for textiles, sugar and cement. And more

than two years have elapsed so far as textiles are concerned. May I know by what time these wage boards will come out with their recommendations?

Shri L. N. Mishra: It is difficult for me to give the exact date by which we can expect their reports.

Shri S. M. Banerjee: May I know whether it is a fact that the textile magnates are forcing Government to scrap the textile wage board, and if so, the reaction of Government?

Shri L. N. Mishra: I could not follow. Will the hon. Member repeat his question?

Mr. Speaker: Many representations will be made. Each has got his own interest

Shri S. M. Banerjee: Because of the closure, this particular proposal has come from the textile magnates that the wage board should be scrapped. That is a very serious matter. After a long fight, it was appointed

Mr. Speaker: Who can prevent anybody from making a representation?

Shri S. M. Banerjee: What is the reaction of Government? These people have written to Government.

Mr. Speaker: They have said that they are waiting.

Shri Tangamani: The textile wage board was set up two years ago. We do not know when that report is going to be published. May I know whether the delay is due to certain representations by interested parties?

Mr. Speaker: Why should the hon. Member not have asked the question in that manner earlier? The hon. Member wants to know whether the delay in the textile wage board making a report is due to any representations or any adverse action taken by various interests who are against it.

Shri L. N. Mishra: I do not think there has been any inordinate delay in their report.